GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 1445

TO BE ANSWERED ON 04.03.2016

FUNCTIONING OF CARA

1445. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) the details of the work carried out or cases handled through Central Adoption Resource Authority (CARA) during the last three years and the current year;
- (b) whether the Government has made any assessment of works carried out by the CARA;
- (c) if so, the details and the outcome thereof; and
- (d) the further measures taken by the Government to improve its functioning?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a) Central Adoption Resource Authority (CARA) is engaged in promotion of in-country adoption and regulation of inter-country adoption of orphan, abandoned and surrendered children in the country. Details of work carried out during the last three years and the current year include:
- (i) Framing of new adoption guidelines in the year 2015 which came into effect from 01.08.2015.
- (ii) Number of children that have been placed in adoption with the efforts of CARA and other stakeholders including States/UTs, Specialised Adoption Agencies etc. is as follow:

Year	In-country Adoption	Inter-country
		Adoption
2012 - 2013	4694	308
2013 - 2014	3924	430
2014 - 2015	3988	374
2015-2016 (upto December,	2210	455
2015)		

(Source: CARA)

(b) to (d) The functioning of Central Adoption Resource Authority (CARA) has been overseen by the Government from time to time. Major outcomes include implementation of Child Adoption Resource Information and Guidance System (CARINGS) and 2015 Adoption Guidelines. Under the Juvenile Justice (Care and Protection of Children) Act, 2015, CARA has been given the statutory status to further strengthen its functioning.